

①

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 529/91

Transfer Application No: ----

DATE OF DECISION 22-4-1993

Mahadeo C. Bhoi Petitioner

Mr. G. S. Walia Advocate for the Petitioners

Versus

U.O.I. & anr.

Respondent

Mr. N. K. Srinivasan

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S. Deshpande, Vice-Chairman

The Hon'ble Shri M.Y. Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. Whether it needs to be circulated to other Benches of the Tribunal ?


(M.S. DESHPANDE)
VC

M

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCHO.A. 529/91

Mahadeo C. Bhoi,
 C/o. Shri G.S. Walia,
 Advocate High Court,
 16, Maharashtra Bhavan,
 Mezzanine Floor,
 Bori Masjid Road,
 Behind Handloom House,
 Fort, Bombay - 400 001.

.. Applicant

-Versus-

1. Union of India

through

General Manager,

Western Railway,

Churchgate,

Bombay - 400 020.

2. Divisional Railway Manager,

Western Railway,

Bombay Division,

Bombay Central,

Bombay - 400 008.

3. Senior Divisional Electrical

Engineer(TRO),

Western Railway,

Bombay Central,

Bombay - 400 008.

.. Respondents.

Coram: Hon'ble Mr. Justice M.S. Deshpande,
 Vice-Chairman

Hon'ble Mr. M.Y. Priolkar, Member(A)

Appearances:

1. Mr. G.S. Walia

Advocate for the
applicant.

2. Mr. N.K. Srinivasan

counsel for the
respondents.

ORAL JUDGMENT:

Date: 22-4-1993


Per M.S. Deshpande, Vice-Chairman()

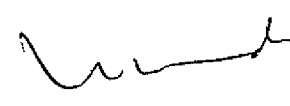
9

By interim order passed on 25-10-91 it is directed that the applicant may be given an opportunity to appear for selection to the higher post treating the next vacancy as reserved for S.T. and in case he is found suitable he may be considered for promotion on ad-hoc basis to the next available vacancy in the post of MI/DI as a provisional measure.

2. Mr. Srinivasan pointed out that by order dt. 1-6-1992 the applicant was called for selection and his name appeared at Sr.No.4. Since the applicant is being considered for the permanent vacancy the present grievance would not survive.

3. The application is therefore disposed of.


(M.Y. PRIOLKAR)
Member(A)


(M.S. DESHPANDE)
Vice-Chairman

M